

KARNATAKA LEGISLATIVE ASSEMBLY SIXTEENTH LEGISLATIVE ASSEMBLY EIGHTH SESSION

THE KARNATAKA STATE COMMISSION FOR THE SCHEDULED CASTES AND THE SCHEDULED TRIBES (AMENDMENT) BILL, 2025 (LA Bill No. 88 of 2025)

A Bill to amend the Karnataka State Commission for the Scheduled Castes and the Scheduled Tribes Act, 2002.

Whereas it is expedient to amend the Karnataka State Commission for the Scheduled Castes and the Scheduled Tribes Act, 2002 (Karnataka Act 20 of 2002) for the purposes hereinafter appearing;

Be it enacted by Karnataka State Legislature in the seventy sixth year of the Republic of India as follows:-

- **1. Short title and Commencement.-** (1) This Act may be called the Karnataka State Commission for the Scheduled Castes and the Scheduled Tribes (Amendment) Act, 2025.
- (2) It shall come into force on such date as the State Government may, by notification in the Official Gazette appoint.
- **2. Amendment of section 3.-** In the Karnataka State Commission for the Scheduled Castes and the Scheduled Tribes Act, 2002 (Karnataka Act 20 of 2002) (hereinafter referred to as the Principal Act), in section 3, in sub-section (2), after clause (b), the following shall be inserted, namely:-
- "(b-1) In addition to the above, one person who shall belong to the Scheduled Tribes to be nominated by the State Government;
- (b-2) In addition to the above, one person who shall be a woman to be nominated by the State Government."
- **3. Amendment of section 8.-** In the principal Act, in section 8, after clause (e), the following shall be inserted, namely:-
- "(f) to recommend to the Government, the necessary modification in the reservation percentage of sub-classification to the members of the Scheduled Castes on receipt of new data or information from the Government".

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka State Commission for the Scheduled Castes and the Scheduled Tribes Act, 2002 (Karnataka Act 20 of 2002) to,-

- (i) nominate a person belonging to the Scheduled Tribes and one woman to be the members of the Karnataka State Commission for the Scheduled Castes and the Scheduled Tribes; and
- (ii) empower the Karnataka State Commission for the Scheduled Castes and the Scheduled Tribes to make necessary modification in the reservation percentage of sub-classification to the members of the Scheduled Castes on receipt of new data or information from the Government.

Hence, the Bill.

FINANCIAL MEMORANDUM

There will be an approximate recurring expenditure of Rupees twelve lakhs seventy two thousand per annum from the proposed legislative measure.

Dr. H.C. MAHADEVAPPAMinister for Social Welfare

M.K. VISHALAKSHI

Secretary Karnataka Legislative Assembly

ANNEXURE

EXTRACT FROM THE KARNATAKA STATE COMMISSION FOR THE SCHEDULED CASTES AND THE SCHEDULED TRIBES ACT, 2002 (KARNATAKA ACT 20 OF 2002) XXX XXX XXX

3. Constitution of the Commission for the Scheduled Castes and the Scheduled Tribes.- (1) The State Government shall, as soon as may be after the commencement of the Act constitute a body to be called as the Karnataka State

Commission for the Scheduled Castes and the Scheduled Tribes to exercise the powers and perform the functions assigned to it by or under this Act with its head quarters at Bangalore.

- (2) The Commission shall consist of the following members, namely:-
- (a) the Chairperson, who has special knowledge in matter relating to the Scheduled Castes and the Scheduled Tribes nominated by the State Government;
- (b) two persons, who have special knowledge in matters relating to the Scheduled Castes and the Scheduled Tribes nominated by the State Government;

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- **8. Functions of the Commission.-** The functions of the commission shall be as follows,-
- (a) to investigate and examine the working of various safeguards provided in the constitution of India or under any other law for the time being in force or under any order of the Government for the welfare and protection of the Scheduled Castes and the Scheduled Tribes of Karnataka and;
- (b) to inquire into specific complaints with respect to the deprivation of rights and safeguard of the Scheduled Castes and the Scheduled Tribes of Karnataka and to take up such matter with the appropriate authorities;
- (c) to participate and advise on the planning process of socio economic development of the Scheduled Castes and the Scheduled Tribes and to evaluate the progress of their development in the State.
- (d) to make recommendations as to the measures that should be taken by the State for the effective implementation of safeguards and other measures for the protection, welfare and socio economic development of the Scheduled Castes and the Scheduled Tribes and to make report to the State Government annually and at such other time as the Commission may deems fit.
- (e) to discharge such other functions in relation to the protection, welfare, development and advancement of the Scheduled Castes and the Scheduled Tribes as may be prescribed:

Provided that if any matter specified in this section is dealt with by the National commission for Scheduled Castes and the Scheduled Tribes established under Article 338 of the Constitution of India the State Commission for Scheduled Castes and the Scheduled Tribes shall cease to have jurisdiction on such matter.

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